

High Court of Jammu and Kashmir at Jammu.

Order

No: 1147/Ac

Dated: 4/12/2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads during the current financial year 2017-18 as per detail given below:-

S.No	Name of the court	Salary	O.E.	T.E.	POL	Tele	Rs. In lacs.
							Electricity Charges
1	Pr. D&S Judge, Kulgam.	10.00	0.20	0.20	----	0.07	----
2	Special Judge (Anti-corruption) Jammu.	10.00	----	----	----	----	0.10
3	C.J.M. Kargil.	12.00	0.20	0.30	0.20	0.20	----
4	C.J.M. Rajouri.	----	----	0.20	----	----	----
5	C.J.M. Budgam.	----	0.27(DW)	----	----	----	----
6	Sub Judge, Batote.	----	0.10	0.10	----	----	----
7	City Judge, Jammu.	10.00	----	----	----	----	----
8	Munsiff, Mahanpur.	8.00	0.27(DW)	----	----	----	----
9	Munsiff, Tangmarg.	----	0.10	----	----	----	----
10	Munsiff, Banihal.	----	0.15	0.30	----	----	----
11	Munsiff, Kalakote.	----	0.20	----	----	0.10	----
12	Munsiff, Kupwara.	----	0.15	----	0.15	----	----
13	Munsiff, Thanamandi.	----	----	----	----	0.10	0.30
14.	Add. Mob. Mag. Thanamandi.	10.00	0.15	0.30	0.20	----	----
15	Add. Mob. Mag. Shopian.	----	0.15	----	----	----	----
	<b>For Misc. Courts.</b>						
1.	Pr. D&S Judge, Kathua.	3.00	----	----	----	----	----

By Order.


  
Deputy Registrar (Accts) 4/12


No: 31219-44/Ac

Dated: 4/12/2017

Copy to the:-

- 1-2 Pr.D&S Judge, Kulgam./Kathua.
3. Special Judge, (Anti-corruption) Jammu.
- 3-6 C.J.M. Kargil/Rajouri/Budgam.
7. Sub Judge, Batote.
8. City Judge, Jammu.
- 9-13 Munsiff, Mahanpur/Tangmarg/Banihal/Kalakote/Kupwara/Thanamandi..
14. Addl. Mobile Magistrate, Shopian/Thanamandi.
- 15-16. Treasury Officer, Sub Try. Distt. Court complex, Janipur, Jammu.
- 17-25 Treasury Officer, Kulgam/Kargil/Rajouri/Budgam/Batote/Mahanpur/Tangmarg/Banihal/Shopian/Kathua/Thanamandi..
- .... For inf. and n/a.
26. Order book.

He vic for up-landup  


  
Deputy Registrar (Accts) 4/12